

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.1822/2013

Wednesday, this the 6th day of March 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Surendra Pal Singh
Cabin Man
Northern Railway,
Rampur Maniharan
Under Divisional Railway Manager
Northern Railway, New Delhi

..Applicant
(Mrs. Meenu Mainee, Advocate)

Versus

Union of India through

1. The Secretary
Railway Board
Ministry of Railways
Rail Bhavan, Raisina Road
New Delhi
2. The General Manager
Northern Railway
Baroda House, New Delhi
3. The Divisional Railway Manager
Northern Railway
State Entry Road, New Delhi

..Respondents
(Mr. Shailendra Tiwary, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This O.A. is filed with a prayer to direct the respondents to consider the case of the applicant under the Liberalised

Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS). The respondents have rejected the case of the applicant by stating that he does not fit into the categories identified by the said Scheme.

2. We heard Mrs. Meenu Mainee, learned counsel for applicant and Mr. Shailendra Tiwary, learned counsel for respondents.

3. It is not in dispute that the applicant is holding the post of Pointsman. At the relevant point of time, the post of Pointsman was not covered by the Scheme. Though it is stated by learned counsel for applicant that the post of Pointsman was also brought under the purview of the Scheme, the fact remains that the Scheme, as a whole, has been abandoned by the Railways.

4. Therefore, the O.A. is dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 6, 2019
/sunil/